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DIPR/CP/3327/SMCL/2026-27 **Engineer in Chief, KIADB, Bengaluru**

Central Electricity Regulatory Commission

6th, 7th & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 516/TL/2026 **Dated: 21.10.2026**

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 16 of the Electricity Act, 2003 (the Act) has been made by **POWERGRID Khavda II-C Transmission Limited**, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi–110016 for amendment of the existing RTM Transmission Licence to PMTL to include the transmission project "Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag -II 400/220 kV PS" under the Regulated Tariff Mechanism (hereinafter referred to as "RTM") mode (hereinafter referred to as "the Project"). The scope of the project for which a transmission licence has been sought is as under:

S. No.	Scope of work	Item Description	Implementation timeframe
1.	Implementation of 2 nos. of 220 kV Bus Sectionalizers at 220 kV level of Gadag -II 400/220 kV PS	• 220 kV Bus Sectionalizer- 2 sets • 220 kV Bus Coupler (BC) Bay – 02 nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 02 nos.	18 months
		Total Estimated Cost:	**Rs 30.59 crore**

2. The Central Transmission Utility of India Limited, vide its letter dated 11.6.2026, has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
3. Based on the material available on the record, the Commission vide order dated 19.10.2026 in Petition No. 516/TL/2026, has proposed to issue a transmission licence to the applicant for the establishment of the transmission scheme as noted in para 1 above.
4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **POWERGRID Khavda II-C Transmission Limited**, before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **6.11.2026** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
6. The application shall be taken up for the further hearing by the Commission on **10.11.2026**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary